

SLP(Crl.)No. 3745 OF 2003  
ITEM No.28

Court No. 9

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3745/2003

(From the judgement and order dated 23/01/2003 in CRLR 678/01  
of The HIGH COURT OF DELHI AT N. DELHI)

JOLLY BANSAL

Petitioner (s)

VERSUS

N.K. JAIN & ORS.

Respondent (s)

( With Appln(s). for c/delay in filing SLP and c/delay in refiling SLP and permission to place  
addl. documents on record and stay of trial and exemption from filing c/c of the impugned Ju  
dgment and exemption from filing O.T. and permission to place addl. documents on record )

Date : 09/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)

Mr.K.R.Gupta, Adv.  
Ms.Nanita Sharma, Adv.  
Mr.Vivek Sharma, Adv.  
Mr.Abhishek Atrey, Adv.  
Mr.Eliza Rumthao, Adv.

Mr. R.C. Gubrele, Adv.

For Respondent (s)

Mr.Karan Singh, Adv.  
Mr.P.V.Yogeswaran, Adv.

Mr. P.D. Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by counsel for the petitioner, four weeks time is granted to  
file rejoinder.

(Sheetal Dhingra)(Kanwal Singh)  
Court Master Court Master